

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a) Yes, Sir.

(b) Having regard to the relevant factors, a decision in the matter will be taken at the appropriate time.

**Central Labour Courts without Judges**

2049. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of LA. BOUR be pleased to state:

(a) whether it is a fact that several Central Labour Courts in the country are functioning without judges;

(b) whether it is also a fact that cases in the various Central Labour Courts are mounting day by day as a result thereof;

(c) whether keeping in view the mounting cases in the Central Labour Courts, Government propose to set up more Central Labour Courts in different parts of the country; and

(d) if so, what are the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) to (d) The posts of Presiding Officers of four Central Government Industrial Tribunal-cum-Labour Courts are vacant at present, and the disposal of cases there is held up. Certain Labour Courts in the States have been specified by the Central Govt, for the purpose of computation of benefits under section 33 C(2) of the Industrial Disputes Act. With a view to make it easier for workers to approach the nearest Labour Court in this respect, it has been decided that all Labour Courts set up by the State Governments should be notified for this purpose. Under the provisions of Section 10 of the Act, the Central Government is competent to refer a dispute in the central sphere to a Labour Court or Industrial Tribunal as the case may be, constituted by

the State Govt, and disputes are being referred to State Labour Courts/Tribunals under this provision. There is no proposal at present to set up any additional Central Govt. Industrial Tribunal-Cum-Labour Courts.

**Recovery of excise duties from public sector units**

2050. SHRI NARESH C. PUGALIA;

SHRI V. NARAYANA-SAMY;

SHRI RAMSINGHBHAI PATALIYABHAI RATHVAKOLI:

Will the Minister of FINANCE be pleased to state;

(a) whether it is a fact that some public sector units have not paid Central excise dues for the past several years, and if so, for how long these dues are outstanding against these units;

(b) what is the amount of arrears payable by these units;

(c) whether Government propose to arrive at a settlement with each of these units; and

(d) if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): (a) and (b) Information to the extent possible is being collected and will be laid on the Table of the House.

(c) and (d) Discussions have been initiated with Public Sector Undertakings for expeditious settlement of excise dues against such undertakings.

**भारतीय वस्त्रों का निर्यात**

2051. श्री रामसिंहभाई पातलीयाभाई राठवा : क्या वस्त्र मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 1985-86 तथा 1986-87 के वर्ष में अब तक